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BEFORE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Original Application No. 581/2022

In the matter of

Vikas Kumar

....Applicant

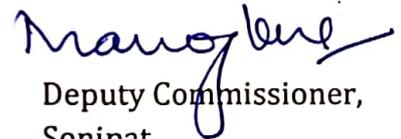
Versus

State of Haryana

...Respondent

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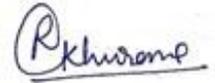
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Deputy Commissioner,
Sonipat

Dated: 28.05.2025

Place : Sonipat

Filed by



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Original Application No. 581/2022

In the matter of

Vikas Kumar

....Applicant

Versus

State of Haryana

...Respondent

**REPORT OF DEPUTY COMMISSIONER, SONIPAT IN COMPLIANCE OF
ORDER DATED 10.01.2025.**

MOST RESPECTFULLY SHOWETH

1. That the Hon'ble NGT passed the order dated 30.04.2024 and directed the Deputy Commissioner Sonipat to file response giving the details of agriculture land affected by change of course of river in the area where the temporary bridge was constructed.
2. In compliance of said orders, the undersigned submitted the report that approximately 29 Kanal 4 Marla land having Killa /Khasra nos. 39//14 (8K-0M), 16/1 (4K-0M), 39//16/3 (1K-13M), 15//16 (8K-0M), 14//20/2 (7K-11M) of village Jainpur situated at active edge was eroded/affected by the alluvial action of Yamuna River due to heavy/surplus water flow during the monsoon season of year 2022-23.
3. Thereafter, this Hon'ble Tribunal passed order date 10.01.2025 and directed the District Magistrate Sonipat to look into the causes for such loss apart from meandering nature of river Yamuna and also take requisite measures for restoration and compensation in accordance with law as the case may be and file his report in this regard.
4. That in order to ascertain the cause for such loss apart from meandering nature of river Yamuna and also take requisite measures for restoration and compensation in accordance with law as the case may be, the reports



were sought from concerned Revenue officer and Irrigation and Water Resources department for filing the reply in compliance of the Hon'ble tribunal order dated 10.01.2025.

5. On the basis of report submitted by the Revenue department and Irrigation & Water Resources department, it is submitted that the area in question is situated in flood plain of the river and inside the Bandhs (embankments). As the erosion is dependent on flow of river, distance from the flow and deviations at that particular place and time, as such the role of other cause being main cause for such erosion can't be established. It is also submitted that at present, there is no provision/policy for restoration and compensation in such kind of losses i.e. for sailabi land situated within flood plain of the river as per revenue department.
6. Copy of report of revenue department and irrigation & water resources department are annexed herewith as Annexures 1 & 2 respectively for kind perusal.
7. That present report may kindly be taken on record.

Date : 28.05.2025
Place : Sonipat


Deputy Commissioner,
Sonipat

From

District Revenue Officer
Sonipat

To

Deputy Commissioner,
Sonipat

Memo No. 855 /S.K Dated: 27/5/25

Subject:- To provide the report w.r.t. court case of OA no. 581 of 2022 Vikas Kumar V/s State of Haryana pending in Hon'ble NGT. New Delhi.

Ref:- In reference to your office Memo No: MO/SNP/1995 Dated: 20-05-2025 and subject cited above

It is intimated that Killa/Khasra No. 39//14 (8K-0M), 16/1 (4K-0M), 39//16/3 (1K-13M), 15//16 (8K-0M), 14//20/2 (7K-11M) area total 29 kanal 4 marla belong to village Jainpur. The above said land is situated inside the Yamuna River Bandh (embankment). The area within side Yamuna River Bandh (embankment) is eroded/affected by the alluvial action of Yamuna River during heavy rain/ surplus water flow in the monsoon season. It is further intimated that there is no provision/policy for restoration and compensation in such kind of losses i.e. for sailabi land situated within flood plain of the river.


District Revenue Officer
Sonipat



HARYANA IRRIGATION & WATER RESOURCES DEPARTMENT,
OFFICE OF THE EXECUTIVE ENGINEER, SONIPAT WATER SERVICES DIVISION,
SONIPAT, CANAL COLONY (BANDEPUR), NARELA ROAD, SONIPAT-131001.

xen-wssnp.irr@gov.in



0130-2243481

No. 2911-13.../NGT

Dated..2../05/2025

To

Deputy Commissioner
Sonipat

Sub:- Report regarding court case of OA No. 581 of 2022 Vikas Kumar V/s State of Haryana pending in Hon'ble NGT Delhi

In reference to the subject cited above, it is submitted that the temporary crossing constructed by M/s Yodha Mines and Mineral was dismantled/removed by project proponent on 30.06.2022. Hence the temporary crossing did not exist at the time of monsoon at that place. So, the affected land in question of village Jainpur was eroded by only the alluvial/meandering action of Yamuna River due to heavy/surplus water flow during the monsoon season of year 2022-23. There is a frequent erosion/deposition in this area. As the erosion is dependent on flow of river, distance from the flow and deviation at that particular place and time. As such the role of other cause being main cause can't be established.

Further, it is submitted that Irrigation and Water Resources Department, Haryana does not have any provision/standing policy for restoration and compensation related to such losses caused by the meandering nature/Flood in Yamuna River.

This is submitted for your kind information and further necessary action please.


Executive Engineer
Sonipat W/S Division
Sonipat

Cc:- 1. Superintending Engineer. YWS Circle, Sonipat for information please
2. Assistant Mining officer, Mines and Geology Department, Sonipat for information.